

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 30th day of August 2001.

Original Application no. 828 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Md. Khursheed Khan, S/o Late A. Haque,
R/o Roksaha P.O. Roksaha,
GHAZIPUR.

.... Applicant

C/A Sri SK Dey & Sri SK Mishra

Versus

1. Union of India through the General Manager,
E. Rly., 17 Netaji Subhas Road,
KOLKATA.
2. Chief Accounts Officer (Adm), E. Rly.,
KOLKATA.

... Respondents

C/Rs Sri KP Singh

ORDER

Hon'ble Mr. S.K.I. Naqvi, Member-J.

On 16.7.2001 there was an order to decide the pending representation of the applicant within 6 weeks and till then the impugned transfer order in respect of the applicant was kept in abeyance. Sri Mishra

Saeed

....2/-

2.

mentions that representation has already been made by the applicant, but is yet to be decided.

2. Sri Vinod Kumar proxy counsel to Sri KP Singh learned counsel for the respondents mentions that he has no instruction or information in this regard.

3. The OA is finally decided with the observation that the impugned transfer order shall have no effect in respect of applicant till his pending representation is decided. In case the representation is rejected, 2 weeks time be allowed to the applicant to comply with order and in the meantime he will be at liberty to approach the Tribunal again if so advised.

4. No order as to costs.

Sarvagya
Member-J

/pc/